

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.422/2005 In
O.A. No.2205/2004

New Delhi this the 7th day of December, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Sardar Singh S/o Jai Lal
R/o Village Mohammadpur,
Najafgarh, New Delhi.

-Applicant

(By Advocate: Ms. Anu Mehta)

Versus

1. Ms. Meera Ranjan
Secretary,
Department of Culture
Ministry of H.R.D.
Shastri Bhawan, New Delhi.

2. Mr. C. Babu Rajeev
Director General
Archaeological Survey of India
Janpath Lane,
New Delhi.

3. Mr. A.K. Sinha
Superintendent-Archaeologist
Safdarjung Madrasa,
New Delhi-110003

-Respondents

(By Advocate: Shri T.C. Gupta)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel heard.

2. In Writ Petition No.18608/2005 filed before the Hon'ble High Court of Delhi vide orders dated 23.09.2005, 11.11.2005 and 05.12.2005 against the Tribunal's orders, directed that respondent No.2, in the Writ Petition, shall not resort to any coercive steps for implementation of directions of this court.
3. Learned counsel of applicant, herein, stated that nothing stops the respondents, herein, to file reply affidavit and that applicant has not taken any coercive steps.
4. In our view, the contempt proceedings are ^a lh coercive step for implementation of directions of this court. In view of the orders of the Hon'ble

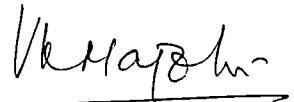
High Court, this court cannot proceed with the C.P. which, as such, is disposed of and notices to the respondents are discharged. However, applicant shall have liberty to revive the C.P., if necessary as and when orders from the Hon'ble High Court are available.

5. Learned counsel of respondents to supply copies of the Hon'ble High Court's orders to the learned counsel of applicant.



(Mrs. Meera Chhibber)
Member (J)

cc.



(V.K. Majotra)
Vice Chairman (A)

7.12.05